

Special Schemes for Punjab Hills

14. Shri Hem Raj: Will the Minister of Planning be pleased to state:

(a) the special schemes of the various departments of the Central Government which have been executed in the Punjab Hills during the year 1961-62 and the money that has been spent on them; and

(b) the amount of money that is to be spent on such schemes during 1962-63 in the Punjab Hills?

The Deputy Minister for Planning (Shri S. N. Mishra): (a) and (b). Information is not available.

Heavy Engineering Project at Hatia

15. Dr. Samantsinhar: Will the Minister of Commerce and Industry be pleased to state:

(a) the rate of compensation fixed and paid to the landholders for different varieties of lands who are losing their lands etc. for the Heavy Engineering Project at Hatia;

(b) whether in view of the high land prices and unavailability of lands due to land reform measures have been considered while fixing the rate of compensation;

(c) whether any land holder has been prosecuted; and

(d) if so, how many and the reasons therefor?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). The acquisition of land for the Heavy Engineering Project at Hatia as well as the payment of compensation to landholders is the responsibility of the Government of Bihar. No final decision has yet been taken by the State Government regarding the rate of compensation.

Accession of Kashmir

16. Dr. Samantsinhar: Will the Prime Minister be pleased to state the

action taken to correct the facts regarding Accession of Kashmir published in U.S.A. particularly in the Encyclopaedia Americana 1961, Columbia Encyclopaedia, World Book of 1961 and the Time Magazine?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sometime ago, Our Embassy in Washington sent detailed letters to the Editors of these Encyclopaedias pointing out the factual inaccuracies in their respective accounts of the Kashmir Question. The correct facts about Kashmir's accession to India were also communicated to the Editors by our Embassy. Our Embassy asked the editors to consider appropriate revisions for future editions of these publications.

Similar action is also taken by our Embassy when inaccurate accounts about Kashmir appear in other American journals and periodicals.

12.10 hrs.

RE: MOTION FOR ADJOURNMENT

Shri A. K. Gopalan (Kasergod): Mr. Speaker, Sir, I had given notice of an adjournment motion, which you have unfortunately disallowed. May I have a clarification about the reasons why you have disallowed it?

Mr. Speaker: The reason is that it is not a matter which can be discussed in the form of an adjournment motion. If any facts have to be elicited, he may put a question. I have given him the reasons. The hon. Member says that on account of the recent elections, the Kerala Government ought to be thrown out of office and a new Government ought to be appointed. That is what he says.

Shri A. K. Gopalan: That is not what I said. The adjournment motion does not say that it should be thrown out. My adjournment motion only says:

"Failure of the Government to take note of the results of the parliamentary election in terms